

# ACT No. XIII OF 1927.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 9th  
September, 1927.)

## An Act to amend the Indian Bar Councils Act, 1926, for certain purposes.

XXXVIII of  
1926.

WHEREAS it is expedient to amend the Indian Bar Councils Act, 1926, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Bar Councils Short title.  
(Amendment) Act, 1927.

XXXVIII of  
1926.

2. In section 8 of the Indian Bar Councils Act, 1926 (hereinafter referred to as the said Act), sub-sections (3), (4) and (5) shall be renumbered as sub-sections (5), (6) and (7), respectively, and after sub-section (2) the following sub-sections shall be inserted, namely:—

Amendment of  
section 8, Act  
XXXVIII  
of 1926.

“(3) Entries in the roll shall be made in the order of seniority, and such seniority shall be determined as follows, namely:—

(a) all such persons as are referred to in clause (a) of sub-section (2) shall be entered first in the order in which they were respectively entitled to seniority *inter se* immediately before the date on which this section comes into force in respect of the High Court; and

(b) the seniority of any other person admitted to be an advocate of the High Court under this Act after that date shall be determined by the date of his admission or, if he is a barrister, by the date of his admission or the date on which he was called to the Bar, whichever date is earlier:

Provided that, for the purposes of clause (b), the seniority of a person who before his admission to be an ad-

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advocate was entitled as of right to practise in another High Court shall be determined by the date on which he became so entitled.

(4) The respective rights of pre-audience of advocates of the High Court shall be determined by seniority :

Provided that the Advocate General shall have pre-audience over all other advocates, and King's Counsel shall have pre-audience over all advocates except the Advocate General."

3. In sub-section (4) of section 9 of the said Act, after the words " any such application " the words " or to prescribe the conditions under which such persons shall be entitled to practise or plead " shall be inserted.

Amendment  
section 9,  
Act XXXVI  
of 1926.